



**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 165/2020 in
O.A. No. 955/2020**

This the 23rd day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Gaurav, aged 30 years,
S/o Sh. D. S. Tomar,
R/o C-78, UGF, Flat No. A-2,
JVTS Garden, Chhattarpur, Delhi -74.
2. Sumit, aged 26 years,
S/o Sh. Virendra Singh,
R/o Muzaffarpur Kamala,
Bhaghpur, (UP)-250645.

... petitioners

(through Mr. Yogesh Sharma, Advocate)

Versus

Sh. G. S. Thakur,
Regional Director,
Staff Selection Commission,
North Region, Block 12,
CGO Complex, Lodhi Road, New Delhi.

... Respondent

(through Mr. Hanu Bhaskar, Advocate)

ORDER (Oral)**Justice L. Narasimha Reddy, Chairman:**

This contempt case is filed alleging that the respondents did not implement the order dated 10.08.2020 passed in OA No. 955/2020. The direction in the OA was to declare the result of the examination conducted for selection to the post of SO in Horticulture, CPWD, referable to an Advertisement No.59/18. The O.A. was allowed and the respondents were directed to declare the result of the examination and to proceed with the selection process.

2. The applicant contends that despite the specific direction, the respondents did not take steps whatever.

3. On behalf of the respondents two counter affidavits are filed. In one, it is stated that the results were declared on 22.09.2020. In another, it is stated that the candidates, who were successful in the examination, were required to submit their documents and in the process, it became necessary to collect the specimen signatures for examination by the CFSL.

4. We heard Mr. Yogesh Sharma, learned counsel for the petitioner and Mr. Hanu Bhaskar, learned counsel for the respondents.

5. The further process of selection in pursuance of the said advertisement, was kept on hold by stating that the O.A. No. 3429/2019 is pending. In the order in OA.No.955/2020, it was directed that the pendency of the O.A. No. 3429/2019 shall not be a ground for stalling the selection process. Accordingly, directions were issued.

6. On their part, the respondents have not only declared the results, but also called for the dossiers of the selected candidates. However, in respect of some of the candidates, the specific signatures are sent for verification by the CFSL. Naturally, that would take some time.

7. We therefore close the CP by declaring that the order in the OA is complied with by the respondents. In case, the verification process is delayed beyond two months, it would be open to the applicant to file an MA for revival of the CP.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/lg/jyoti/ankit/dsn